

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8383/2024

(Arising out of impugned final judgment and order dated 13-03-2024 in CRLA No. 1469/1984 passed by the High Court Of Judicature at Allahabad)

SHRILAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 107133/2024 - EXEMPTION FROM FILING O.T.)

Date : 02-09-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Ravindra Singh, Sr. Adv.
Mr. Raman Yadav, Adv.
Mr. Sharad Chauhan, AOR
Mr. R.s Yadav, Adv.
Ms. Akriti Chaturvedi, Adv.
Mr. Harshith Pottangi, Adv.
Ms. Sharmishtha Shukla, Adv.

For Respondent(s) Mr. Arup Banerjee, AOR
Mr. Priyanshu Raj., Adv.
Mr. Ghanshyam Singh, Adv.
Mr. D.D.Sharma, Adv.
Mr. Rajiv Agnihotri, Adv.
Mr. Amitabh Poddar, Adv.
Mr. Prakash Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the petitioner
prays for and is granted four weeks' time to file
rejoinder affidavit.

List the matter after four weeks.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

